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**IN THE HIGH COURT OF MADHYA PRADESH
AT INDORE**

**BEFORE
HON'BLE SHRI JUSTICE ANIL VERMA**

ON THE 15th OF MAY, 2024

MISC. APPEAL No. 572 of 2005

BETWEEN:-

SUBHASH SO SATYANARAYAN PARMAR,

AGED- 33 YEARS, OCC. SERVICE, R/O-

482, KALANI NAGAR, INDORE

.....APPELLANT

(NONE FOR THE APPELLANT)

AND

- 1. TRILOKSINGH S/O JAISINGH CHOUHAN,
UM EYE AGED- 24 YEARS, OCC. - CLEANER
R/O VILLAGE- GAWAAL (NEAR DARGAH),
KHANDWA ROAD, INDORE.**
- 2. VIJAY S/O NANURAM MANGTE, R/O
SARDARPURA, DISTT. UJJAIN.**
- 3. SATYANARAYAN S/O KUNWARJI, AGED- 58
YEARS, OCC.- RETIRED R/O- 482, KALANI
NAGAR, INDORE**
- 4. NATIONAL INSURANCE COMPANY LTD
D.O.- 3, CHOUDHARY MENSION, 11-B,
RATLAM KOTHI, INDORE,**

.....RESPONDENTS

(NONE FOR THE RESPONDENTS)

.....
*This appeal coming on for hearing this day, the court passed the
following:*

ORDER

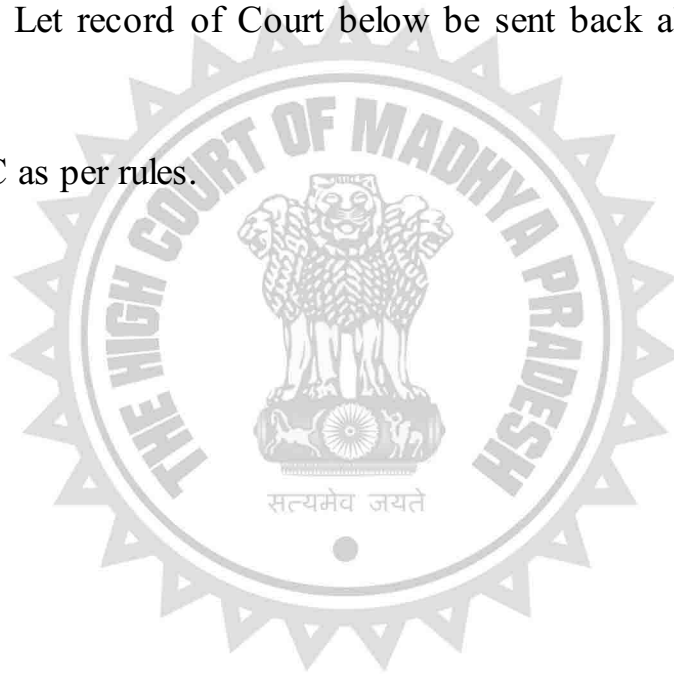
1. On the last date of hearing i.e. 18/12/2023, nobody appeared on behalf of the appellant and the Court had directed that if none appeared on behalf of the appellant on the next date of hearing also, then the Misc. Appeal shall be dismissed for want of prosecution.

2. Today also, nobody appeared on behalf of the appellant. Repeated non-appearance of the appellant is sufficient to establish that the appellant is not interested to prosecute this appeal, therefore, this appeal is dismissed for want of prosecution.

3. Let record of Court below be sent back along with a copy of this order.

CC as per rules.

amol



**(ANIL VERMA)
JUDGE**